

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**THURSDAY, THE NINTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 8442, 8531 & 18091 OF 2018

W.P.No.8442 OF 2018

Between:

1. Dr. M.Shankari, W/o. Kalyan Sai Prem, Aged about 31 years, Occ. Doctor R/o. 2-2-1109/10/A, GHMC-450, Gangabowli, Baghamberpet, Hyderabad -13
2. Dr.Pratyusha Peddi,, D/o.Peddi Balakrishna, Aged about 31 years, Occ. Doctor R/o. H.No. 1-1-186/9/1, J.J.Nagar, Suryapet, Khammam District

...PETITIONERS

AND

1. The Union of India, Rep. by its Secretary, Ministry of Health and Family Welfare, Central Secretariat, New Delhi
2. The Union of India, Rep. by its Secretary, Ministry of Human Resource Development, Central Secretariat, New Delhi
3. The State of Telangana, Rep. by its Principal Secretary, Higher Education, Secretariat, Hyderabad
4. The Medical Council of India, Pocket-14, Sector-8, Dwaraka Phase-1, New Delhi - 110077 Rep. by its Chairman
5. The Telangana State Medical Council, P.B.No. 523, Sultan Bazar, Near Post Office, Opp.Womens College, Hyderabad Rep. by its Chairman
6. The Osmani Medical College, Koti, Hyderabad, Rep. by its Principal
7. The Dr.NTR University of Health Sciences, Andhra Pradesh, Rep. by its Registrar
8. The Convener, DNB PDCET, Nodal Office, National Board of Examinations, Dwaraka Sector 9, New Delhi

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be

pleased to issue Writ, Order or Direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in not registering the Post-Graduation qualification of the petitioners as illegal, Arbitrary and violative of Articles 14, 15 and 19 of the Constitution of India.

IA NO: 1 OF 2019

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.4 to issue temporary registrations to Post-Graduation qualifications of the petitioners pending disposal of the above Writ Petition.

IA NO: 1 OF 2018

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 8th Respondent to consider the candidature of the petitioners during counseling to be held on 12-04-2018 for admission into the Super Specialty Course pending disposal of the above writ petition.

Counsel for the Petitioner : SRI A.M.RAO

**Counsel for the Respondents No.1,2&4 : SRI GADI PRAVEEN KUMAR,
DY.SOL.GENERAL**

Counsel for the Respondents No.3 : GP FOR HIGHER EDUCATION

Counsel for the Respondents No.5TO8 : --

W.P.NO: 8531 OF 2018

Between:

1. Dr.Sharf Amena, D/o.Mohammed Ather, Aged about 29 years, Occ. Doctor R/o. Our Nest, H.No. 9-4-135/5/18/A,Saleem Enclave, Tolichowki, Hyderabad - 08
2. Dr.G.Swapna, D/o. G.Sripad,Aged about 31 years, Occ. Doctor, R/o. H.No. 168, Dooyens Township,Opp. Alind, Serilingampally, Hyderabad - 19
3. Dr.A.Radhika, D/o. A.Madan Mohan, Aged about 36 years, Occ. Doctor, R/o. H.No. 1-3-183/39/4, Kawadiguda, Hyderabad - 500 080
4. Dr.Afshan Jabeen, D/o. Mohd.Azeemuddin, Aged about 29 years, Occ. Doctor,R/o. H.No. 14-1-89/2/A, Friends Colony, Borabanda, Hyderabad

5. Dr.Sadiya Sanjer, D/o. Mohd.Inkeshaf Ali, Aged about 28 years, Occ Doctor,R/o. H.No. 14-6-187, Nizampura, Mandi Bazar, Warangal, Warangal District
6. Dr.Bitla Pavani, D/o.B.Narasimha Rao,Aged about 41 years, Occ Doctor,R/o. H.No. 39, KPHB Colony, Near Global Eye Hospital,KPHB, Hyderabad - 72

...PETITIONERS

AND

1. The Union of India, Rep. by its Secretary, Ministry of Health and Family Welfare, Central Secretariat, New Delhi
2. The Union of India, Rep. by its Secretary, Ministry of Human Resource Development, Central Secretariat, New Delhi
3. The State of Telangana, Rep. by its Principal Secretary, Higher Education, Secretariat, Hyderabad
4. The Medical Council of India, Pocket-14, Sector-8, Dwaraka Phase-1, New Delhi - 110077 Rep. by its Chairman
5. The Telangana State Medical Council, P.B.No. 523, Sultan Bazar, Near Post Office, Opp.Womens College, Hyderabad Rep. by its Chairman
6. The Osmani Medical College, The Osmani Medical College, Koti, Hyderabad, Rep. by its Principal
7. The Dr.NTR University of Health Sciences, The Dr.NTR University of Health Sciences, Andhra Pradesh, Rep. by its Registrar

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ, Order or Direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in not registering the Post-Graduation qualification of the petitioners as illegal, Arbitrary and violative of Articles 14 and 19 of the Constitution of India.

IA NO: 2 OF 2018

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.4 to issue temporary registrations to Post-Graduation qualifications of the petitioners pending disposal of the above Writ Petition.

— 4 —

IA NO: 1 OF 2018

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to register the Post-Graduation qualification of the petitioners pending disposal of the above writ petition.

IA NO: 3 OF 2018

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the petitioners to amend the cause title respondents 4 and 5 as follows: 4. The Medical Council of India, Pocket-14, Sector-8, Dwaraka Phasel New Delhi - 110077 Rep. by its Secretary 5. The Telangana State Medical Council, P.B.No. 523, Sultan Bazar, Near Post Office, Opp.Womens College, Hyderabad Rep.by its Registrar Instead of 4. The Medical Council of India, Pocket-14, Sector-8, Dwaraka Phase-1, New Delhi - 110077 Rep. by its Chairman 5. The Telangana State Medical Council, P.B.No. 523, Sultan Bazar, Near Post Office, Opp.Womens College, Hyderabad Rep. by its Chairman.

Counsel for the Petitioner : SRI A.M.RAO

**Counsel for the Respondents No.1,2&4 : SRI GADI PRAVEEN KUMAR,
DY.SOL.GENERAL**

Counsel for the Respondents No.3 : GP FOR HIGHER EDUCATION

Counsel for the Respondents No.5to7 : --

W.P.No.18091 OF 2018

Between:

K.Suhasini, D/o.K.Shrithappa, Aged about 35 years, Occ Doctor, R/o. H.No. 6-1-504, Plot No. 82, MIG-2, Phase-I, Vanasthalipuram, Hyderabad

...PETITIONER

AND

1. The Union of India, Secretary, Ministry of Health and Family Welfare, Central Secretariat, New Delhi
2. The Union of India,, Rep. by its. Secretary, Ministry of Human Resource Development, Central Secretariat, New Delhi

- 5
3. The State of Telangana, Rep. by its Principal Secretary, Higher Education, Secretariat, Hyderabad
 4. The Medical Council of India,, Pocket-14, Sector-8, Dwaraka Phase-1, New Delhi - 110077 Rep. by its Secretary
 5. The Telangana State Medical Council,, P.B.No. 523, Sultan Bazar, Near Post Office, Opp.Womens College Hyderabad Rep. by its Registrar
 6. Kamineni Institute of Medical Sciences,, Narketpally, Nalgonda District, Rep. by its Principal
 7. The Dr.NTR University of Health Sciences,, Andhra Pradesh, Rep by its Registrar

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ, Order or Direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in not registering the Post-Graduation qualification of the petitioner as illegal, Arbitrary and violative of Articles 14, 15 and 19 of the Constitution of India.

IA NO: 1 OF 2018

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.4 to issue temporary registrations to Post-Graduation qualifications of the petitioners pending disposal of the above Writ Petition.

Counsel for the Petitioner : SRI A.M.RAO

**Counsel for the Respondents No.1,2&4 : SRI GADI PRAVEEN KUMAR,
DY.SOL.GENERAL**

Counsel for the Respondents No.3 : GP FOR HIGHER EDUCATION

Counsel for the Respondents No.5to7 : --

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION Nos.8442, 8531 and 18091 of 2018

COMMON ORDER: *(Per the Hon'ble Sri Justice J. Sreenivas Rao)*

When the matters came up for hearing, Sri Gadi Praveen Kumar, Deputy Solicitor General of India appearing for respondent Nos.1 and 2, submits that the cause in the writ petitions does not survive for consideration.

2. Accordingly, the writ petitions are dismissed as infructuous. No order as to costs.

Miscellaneous petitions, pending if any, shall stand closed.

**SD/-A.V.S. PRASAD
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI A.M.RAO, Advocate. [OPUC]
2. One CC to SRI GADI PRAVEEN KUMAR, (Deputy Solicitor General of India), High Court for the State of Telangana at Hyderabad. [OPUC]
3. Two CCs to GP FOR HIGHER EDUCATION, High Court for the State of Telangana at Hyderabad. [OUT]
4. Two CD Copies.

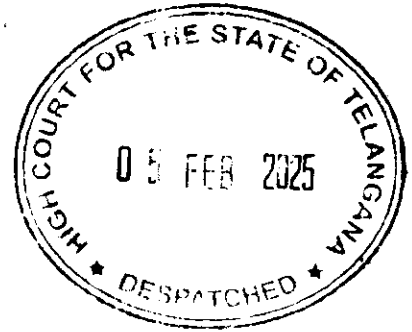
BSK

BS



HIGH COURT

DATED:09/01/2025



ORDER

WP.No.8442, 8531 & 18091 of 2018

**DISMISSING THE WRIT PETITIONS
WITHOUT COSTS**

[Handwritten signature]
[Handwritten date: 30/1/2025]